GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2561 ANSWERED ON:04.12.2009 NCPCR Rajendran Shri C.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

to reply given to Unstarred Question No. 914 answered on 10.07.2009 regarding NCPCR and state:

- (a): the details of various steps taken by the National Commission for Protection of Child Rights (NCPCR) since its inception;
- (b): whether the Commission has urged upon all State Governments to take steps for rehabilitation of child labourers;
- (c): if so, the response of the State Governments in this regard;
- (d) : whether the Commission had set up any helpline across the country to enable the people to lodge complaints about the harassment of children; and
- (e): if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The National Commission for Protection of Child Rights (NCPCR) has reported that among others the following work have been done/undertaken by it (NCPCR) since it was constituted:
- 1. More than 800 complaints of violations/deprivations of child rights have been dealt with.
- 2. Carried out spot inquiries and investigations of certain grave violations of child rights.
- 3. Organized Public Hearings concerning violations and deprivations of child rights.
- 4. Followed up with the State Governments to constitute State Commission for Protection of Child Rights.
- 5. Reviewed safeguards for the protection of child rights through Working Groups and recommended appropriate actions to the concerned authorities.
- 6. Issued guidelines/circulars on certain issues of child rights, like, corporal punishment, abolition of child labour, etc.
- 7. Spreading Child Rights Literacy through its Newsletter, Workshops, etc.
- 8. Promoting 'Child Participation' by inviting children to speak out on the issues concerning them.
- (b) & (c): NCPCR has been urging State Governments to take steps regarding issues of child labour. Some of these are given below:
- a) Recommendations have been made for expanding the list of hazardous occupations and processes prohibited under the Child Labour (Prohibition & Regulation) Act, 1986.
- b) Guidelines have been issued regarding 'Abolition of Child Labour' for total abolition of child labour and every child to attend full time formal school.
- c) Guidelines have been issued for 'Tracking Child Labour through Task Force'.
- d) State level Action Plans have been put in place in Andhra Pradesh, Bihar, Delhi, and Gujarat among others to abolish child labour and to rehabilitate the child labourers after the interventions of NCPCR.

Some of the State Governments have responded to NCPCR.

(d) & (e): NCPCR has not set up any helpline. However, the Ministry of Women and Child Development is assisting CHILDLINE India Foundation for running Childline Service 1098 which is a 24 hours free emergency phone outreach service for children in need of care and protection.